1 TA No. 797/2020 Item No.2



# Central Administrative Tribunal Jammu Bench, Jammu

T.A. No. 797/2020

Wednesday, this the 14th day of July, 2021

(Through Video Conferencing)

## Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

Dr. Warsha Rani age 30 years, D/o Sh. Bhag Singh, R/o H. No. 267-A, Shiva Enclave, Roop Nagar, Jammu Presently posted as Medical Officer, SDH, Bhaderwah.

...Applicant

(Mr. Rupinder Singh, Advocate)

#### **Versus**

- 1. State of Jammu and Kashmir Through Principal Secretary to Government Health & Medical Education Department Civil Secretariat, Jammu.
- 2. Director of Health Services, Jammu
- Chief Medical Officer, Health & Family Welfare, Doda.
- 4. Principal Govt. Medical College, Doda ... Respondents

(Mr. Sudesh Magotra, Deputy Advocate General for Mr. Amit Gupta, Additional Advocate General)

### **ORDER (ORAL)**

## Mr. Justice L. Narasimha Reddy:

The applicant is a Medical Officer in the Directorate of Health Services, Jammu & Kashmir. She applied for, and



was selected for the Registrarship; in a Medical College. Complaining that the Government is not relieving her to join the Registrarship, she filed SWP No.1923/2019 before the Hon'ble High Court of Jammu & Kashmir. The Hon'ble High Court passed an interim order on 23.05.2019, enabling her to join the post.

- 2. The SWP has since been transferred to the Tribunal in view of reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.1923/2019.
- 3. Today, we heard Mr. Rupinder Singh, learned counsel applicant and Mr. Sudesh Magotra, learned Deputy Advocate General *vice* Mr. Amit Gupta, Additional Advocate General.
- 4. It is brought to our notice that the Government has also passed an order in favour of the applicant. In view of these developments, nothing remains to be done in the TA. It is accordingly dismissed. There shall be no order as to costs.

( Mohd. Jamshed ) ( Justice L. Narasimha Reddy ) Member (A) Chairman

**July 14, 2021** /sunil/rk/daya/